

(d) to (f). The Scheme of the UTI has inbuilt safeguards to avoid manipulation or misuse.

Hindi translation of Constitution

7589. DR. A.K. PATEL: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the date on which the authorised Hindi translation of the Constitution was finally ready;

(b) at what stage it is at present; and

(c) the time by which Government propose to release it for public use?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ): (a) to (c). The authoritative text of the Constitution has been published on 23rd August, 1988 in the Government of India Gazette, Extraordinary, Part II, Section 1A. On the same date, it was also published in book form and released for sale to the general public.

Irrigation Potential

7590. SHRI HUSSAIN DALWAI: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether it is proposed by Union Government to fix up the average irrigation potential of every State:

(b) if so, the details thereof;

(c) the present capacity of existing irrigation projects in Maharashtra; and

(d) the target earmarked for the State of Maharashtra for irrigation potential in Eighth Five Year Plan?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRIMATI KRISHNA SAHI): (a) to (d). Targets of irrigation potential are fixed for each State in consultation with State Government concerned after the Plan outlays are finalised. Upto 1987-88, an irrigation potential of 3966 th. ha. is anticipated to have been created in Maharashtra. The target for the Eighth Five Year Plan is yet to be finalised.

Use of Helicopters in Electrification of Tracks

7591. DR. V. VENKATESH: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways' ambitious track electrification programme with the use of helicopters has suffered a set-back; and

(b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MAHABIR PRASAD): (a) and (b). No, Sir. Limited trials with the use of helicopters conducted to establish feasibility of mast erection without taking traffic blocks, have proved successful. For a detailed cost benefit analysis, further extended trials were considered necessary. On availability of suitable capacity helicopters in the country, further trials will be progressed.

Underwriting of Public Issue of Securities

7592. DR. V. VENKATESH: Will the Minister of FINANCE be pleased to state:

(a) whether Government propose to make any revision in the guidelines on the cost of underwriting of public issue of securities; and

(b) whether any views have been in-

vited from the brokers in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO): (a) Yes, Sir.

(b) Views of Stock Exchanges, Selected merchant bankers, Securities and Exchange Board of India etc., were solicited.

Constitution of Inter-Departmental Committee for Press Workers

7593. SHRI BRAJAMOHAN MOHANTY: Will the Minister of FINANCE be pleased to state:

(a) whether an Inter-departmental Committee was constituted in respect of Government Press Workers in pursuance to the recommendations of the Fourth Central Pay Commission;

(b) if so, the composition and terms of reference of the Committee;

(c) whether the said Committee has submitted its report; and

(d) if so, the details of recommendations accepted by Government and if not, the reasons thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B.K. GADHVI): (a) Yes, Sir.

(b) The Committee consisted of a Chairman, three Members and a Member-Secretary. The terms of reference of the Committee were—(i) to consider re-classification and remuneration of various jobs in the Presses under different Ministries broadly in accordance with the scheme proposed by the Fourth Central Pay Commission; and (ii) to take into consideration all relevant as-

pects of the matter including promotion channels and other related matters so that there may be uniformity in the classification and pay scales of printing staff working under different Ministries.

(c) Yes, Sir.

(d) The recommendations of the Committee are under consideration of the Government.

Export of Chilli

7594. SHRI BALASAHEB VIKHE PATIL: Will the Minister of COMMERCE be pleased to state:

(a) whether there is substantial demand for chilli in the international market;

(b) if so, whether Government have any proposal to export chilli; and

(c) the steps taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P.R. DASMUNSI): (a) No, Sir.

(b) The export of chilli from India is freely allowed.

(c) In efforts to promote export of spices like publicity programmes, preparation of trade delegations, buyer seller meets and participation in international fairs abroad, chilli was also included as one of the spices available from India for export.

12.00 hrs.

[English]

KUMARI MAMATA BANERJEE (Jadavpur): Sir, I have a very valid point.